Introduction of Paternity Leave System

426. SHRI DHARMAPURI SRINIVAS:

SHRI T.G. VENKATESH:

Written Answers to

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether the attention of Government is drawn to the matter of introduction of Paternity Leave system soon;
 - (b) if so, the details thereof;
- whether any modalities have been chalked out for implementing this system; and
 - if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The Government is not planning to introduce any paternity leave system to men employed by organisations/companies in private sector.

(b) to (d) Do not arise in view of reply to part (a) of the question above.

Special committee to study unemployment problem

427. SHRI VIJAY PAL SINGH TOMAR: SHRI HARNATH SINGH YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether it is a fact that after continuous efforts made by Government to curb the unemployment problem in the country, to some extent there is unemployment problem still prevailing in the country; and
- (b) if so, whether Government is planning/proposed to be planned to set up a special committee to study the issue of unemployment in the country, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Employment generation coupled with improving employability is the priority of the Government. Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast-tracking various projects involving substantial investment and increasing public expenditure on various schemes. As per the results of annual Periodic Labour Force Survey (PLFS) conducted by National Statistical Office (NSO), Ministry of Statistics and Programme Implementation during 2017-18, the estimated unemployment rate for the persons aged 15 years and above on usual status (principal status + subsidiary status) basis to the extent available in the country was 6.0%.

(b) There is no such proposal under consideration of the Government at present. However, a Cabinet Committee on Employment and Skill Development was constituted under the Chairmanship of Hon'ble Prime Minister on 06.06.2019.

New pension schemes for unorganised sector

- 428. SHRI D. KUPENDRA REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether new pension schemes meant for unorganised sector workers and traders are under implementation;
 - (b) if so, the details thereof;
 - (c) the number of beneficiaries enrolled under these schemes; and
- (d) the details of steps taken to create awareness to public to avail these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Government of India has introduced two voluntary and contributory Pension Schemes, *i.e.* (1) Pradhan Mantri Shram Yogi Maan-dhan Yojna, (PM-SYM), a pension scheme for the Unorganised Workers and (2) National Pension Scheme for the Traders and Self Employed Persons (NPS-Traders) (for the Vyapari's) under section 3(1) of Unorganised Workers Social Security Act, 2008 to provide old age protection to them.

The schemes envisage for providing minimum assured monthly pension of $\ref{3000}$ - after attaining the age of 60 years. If the subscriber dies, the spouse of the beneficiary shall be entitled to receive 50% of the pension as family pension. Family pension is applicable only to spouse. The monthly contribution ranges from $\ref{55-\ref{200}}$ - depending upon the entry age of the beneficiary.